N O T I C E

In Partial modification to the Judicial Assignment at the **Nagpur Bench**, which had come into effect from 03.01.2022 (Partially Modified w.e.f. 14.02.2022, 28.02.2022, 11.04.2022) it is hereby notified for the information of Advocates and parties appearing in person that the Hon'ble the Chief Justice has been pleased to approve the following partial modifications with effect from **Monday**, **18.04.2022** :

Sr. No.	Present sitting	Assignment
1	The Hon'ble Shri Justice **NITIN JAMDAR** AND The Hon'ble Shri Justice **ANIL L. PANSARE** **Commercial Appellate Division Bench**	For admission, hearing, order matters and applications therein: (A) Civil Writ Petitions of even years. (B) Public Interest Litigations – Civil, Criminal and Suo Motu. **[From 18.04.2022 to 22.04.2022]** (C) Criminal Appeals of even years. (D) Criminal Writ Petitions of Even years (E) Criminal work of even years of Division Bench not assigned to any other Court.
2	The Hon'ble Shri Justice **SUNIL B. SHUKRE** AND The Hon'ble Smt. Justice **M. S. JAWALKAR**	For admission, hearing, order matters and applications therein : (A) Direct and Indirect Taxes and Customs Applications, References and Appeals. (B) Civil Writ Petitions of odd years. (C) Letters Patent Appeals. (D) First Appeals and Family Court Appeals. (E) Contempt Appeals and Petitions. (F) Other Civil work of the Division Bench not assigned to any other Court. **[From 18.04.2022 to 22.04.2022]** (G) Criminal Appeals of odd years. (H) Criminal Writ Petitions of odd years (I) Criminal work of odd years of Division Bench not assigned to any other Court.

N O T E S

1) The urgent mentioning and placing of the matters pertaining to the Division Bench headed by the **Hon'ble Shri. Justice Nitin Jamdar** is allowed before the Division Bench headed by the **Hon'ble Shri Justice Sunil B. Shukre** and vice versa.

2) From 25th April 2022 onwards, the Division Bench comprising of **Hon'ble Shri. Justice V. M. Deshpande** and the **Hon'ble Shri. Justice Amit B. Borkar** will resume to take up the judicial assignment as is existing prior to this partial modification.

3) From 25th April 2022 onwards, the urgent mentioning and placing of matters pertaining to Division Bench headed by the **Hon'ble Shri. Justice V. M. Deshpande** is allowed before the Division Bench headed by the **Hon'ble Shri. Justice Sunil B. Shukre**.

By Order,

High Court, Appellate Side,)
Bombay.)
Date : 7th April 2022)

Sd/-
(V. R. Kachare)
Registrar (Judl-I)